

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH
CHENNAI**

Appeal No.C/213/2011 & E/214/2011

[Arising out of Order-in-Appeal C.Cus.No.153, 154/2011 dt. 5.4.2011 passed by Commissioner of Customs (Appeals), Chennai]

S.M. Enterprises

Appellant

Versus

Commissioner of Customs (Seaport-Export)
Chennai

Respondent

Appearance :

None

For the Appellant

Shri B. Balamurugan, AC (AR)

For the Respondent

CORAM :

Hon'ble Ms. Sulekha Beevi C.S. Member (Judicial)

Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

Date of hearing / decision : 22.05.2018

FINAL ORDER No. 41544-41545 / 2018

Per Bench

These appeals relate to the year 2011. None appeared for the appellant despite repeated notices issued to the appellant. It seems that appellant is not interested to pursue the appeals. In the result, the appeals are dismissed for non-prosecution.

(dictated and pronounced in court)

**(Madhu Mohan Damodhar)
Member (Technical)**

**(Sulekha Beevi C.S)
Member (Judicial)**

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